

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.01

CA-182/2020

in

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

....OPERATIONAL CREDITOR

.....RESPONDENT

SECTION :

U/s. 9 of IBC, 2016

Order delivered on 11.05.2021

CORAM:

SHRI P.S.N. PRASAD

HON. MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

HON. MEMBER (TECHNICAL)

PRESENT:

For the Respondent/Income Tax : Mr. Zoheb Hossain, Sr. Standing Counsel,
Mr. Parth Semwal , Jr. Standing, Advocates.

ORDER

CA-182/2020:-

Learned Counsel for the Applicant is not present at the time of virtual hearing of the matter. Proxy Counsel for the Respondents (Income Tax Department) has appeared and prayed for two weeks time in the matter. Time prayed for is granted. Post the matter after two weeks.

List the matter on 08.06.2021.

-SD-
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

-SD-
(P.S.N. PRASAD)
MEMBER (JUDICIAL)